

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 2951 of 2020

With

B.A. No. 3103 of 2020

With

B.A. No. 3308 of 2020

Umesh Yadav Petitioner
(In B. A. No. 2951 of 2020)

1. Vishnu Deo Yadav
2. Rajesh Yadav Petitioners
(In B.A. No. 3103 of 2020)

Lalji Yadav Petitioner
(In B.A. No. 3308 of 2020)

Versus

The State of Jharkhand Opp. Party
(In all the cases)

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner(s) : Mr. Jitendra Shankar Singh, Advocate
(In B. A. No. 2951 of 2020)
: Mr. Rajesh Kumar, advocate
(In B.A. No. 3103 of 2020)
: Mr. Sabyasanchi, Advocate
(In B.A. No. 3308 of 2020)

For the Opp. Party : Ms. Vipul Divya, A.P.P.
(In B. A. No. 2951 of 2020)
: Mr. Suraj Mohan, A.P.P.
(In B.A. No. 3103 of 2020)
: Ms. Anuradha Sahay, A.P.P.

04/07.07.2020 Hard learned counsel for the parties.

Petitioners have been made accused in connection with Ranka P.S. Case No. 245 of 2019 corresponding to S. T. No. 50 of 2020.

It has been alleged that Anil Pal and Vijay Pal were herding sheep when they did not return.

In course of search, their dead bodies were recovered. Suspicion has been cast upon the petitioners on account of the fact that the accused persons had one day prior to the incident threatened the nephew of the informant not to come to Barbaha Aahar.

On perusal of the case diary, it appears that witnesses have stated about the previous assault and threat given by the petitioners to the deceased with respect to the grazing of the cattle. Admittedly, there are no eye-witnesses to the occurrence and only on account of the previous threat, suspicion has been cast upon the petitioners.

In view of the above, the petitioners, named above, are directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge - IV, Garhwa, in connection with Ranka P.S. Case No. 245 of 2019 corresponding to S. T. No. 50 of 2020.

(Rongon Mukhopadhyay, J.)